ADVERTISEMENT UNDER REGULATION 18 (7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

SYNERGY INFRASTRUCTURES LIMITED

Regd. Office :ST-3, Press Complex, A.B. Road, Indore, Madhya Pradesh -452001.
(Tel/Fax: 0731-4072754, Email: info@synergyinfrastructures.com, Website: www.synergyinfrastructure.com)

This Advertisement is being issued by Choice Capital Advisors Private Limited (the "**Manager to the Offer**"), on behalf of Shri Shwet Dhirajbhai Koradiya (the "**Acquirer 1**") and Koradiya Mile Stone Private Limited ("KMSPL") (the "**Acquirer 2**") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the Open Offer (the "Offer") to acquire fully paid-up equity shares of Rs.10 each of the Synergy Infrastructures Limited (the "**Target Company**") . The Detailed Public Statement with respect to the aforementioned offer was made on September 03, 2012 in Business Standard (English), Business Standard (Hindi), and Raj Express (Hindi).

1. Offer price is Rs.11 (Rupees Eleven Only) per Equity share. There has been no revision in the offer price.
2. Committee of independent directors (hereinafter referred to as "**IDC**") of the Target Company recommends that the Offer Price of Rs.11 per Equity Share is fair and reasonable. The IDC`s recommendation was published on November 2,2012 in the same newspapers where the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
4. The Letter of Offer dated has been dispatched to all the Eligible shareholders on October 30, 2012.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgment) will also be available on SEBI's website (www.sebi.gov.in) during the Tendering Period and Eligible Shareholders can also apply by downloading such Forms from SEBI's website. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) and address(es) of joint holder(s) (if any), number of Equity Shares held, number of Equity Shares offered, distinctive numbers, folio number, original share certificate(s), original broker contract note of a registered broker (in case of unregistered shareholders) and valid share transfer form(s). The details of the Acquirers should be kept blank.
6. In terms of Regulation 16(1) of SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on September 10, 2012. All the observations suggested by SEBI vide letter no. CFD/DCR/SKS/23188/2012 dated October 16, 2012 have been incorporated in the Letter of Offer. The Corrigendum to the DPS was published on October 19, 2012 in the same newspaper as DPS was published.
7. There have been no material changes in relation to the Offer, since the date on Public Announcement on August 27, 2012, save as otherwise mentioned in the DPS and Corrigendum to the DPS.
8. As on date, there are no regulatory or statutory approvals required to make this Offer.
9. Schedule of Activities

Activity	Date	Day
Public Announcement(PA)	August 27, 2012	Monday
Detailed Public Statement(DPS)	September 3, 2012	Monday
Last date for making competing offer	September 25, 2012	Tuesday
Identified Date*	October 19, 2012	Friday
Date when Letter of Offer were dispatched	October 30, 2012	Tuesday
Date of commencement of tendering period	November 6, 2012	Tuesday
Date of closure of tendering period	November 22,2012	Thursday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate for the rejected shares will be dispatched.	December 7, 2012	Friday
Date by which underlying transaction which triggered open offer will be completed	December 14, 2012	Friday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the LOF would be sent. All the owners (registered or unregistered) of equity shares of Target Company, (except the Acquirer and the PAC) anytime before the closure of the TP, are eligible to participate in the Offer.

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or DPS. The Acquirers and their respective Directors , accept full responsibility for the information contained in this Advertisement and also accepts responsibility for the obligations of the Acquirers laid down under SEBI(SAST) Regulations.

This Advertisement shall be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer for and on behalf of the Acquirers

Choice
Nurturing Financial Excellence

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SEBI Reg No. INM000011872

Dated : November 05, 2012
Place : Mumbai